

OA No. 289/2006

Date of Order: 13.01.2009

None is present for the applicant.

On the other hand, learned counsel Mr. M. Godara, for Mr. Vinit Mathur, representing the respondent Nos. 1 to 5, is present.

The applicant was represented by Mr. Y.K. Sharma. Shri Y.K. Sharma has unfortunately expired. After his sad demise, notices were sent to the applicant at the address given in the O.A. by Speed Post with A.D. on 29.07.2008 and also by Speed Post with AD on 23.10.2008. The A.D. have, however, not been received back.

In accordance with the spirit of Rule 25 (c) of the Central Administrative Tribunal Rules of Practice, 1993, we assume deemed service on the applicant.

The Original Application is, therefore, dismissed for default.

[Shankar Prasad]  
Member (A)

[N.D. Raghavan]  
Vice Chairman

Part II and III destroyed  
in my presence on 7/8/15  
under the supervision of  
section officer (I) as per  
order dated 07/07/2015

Section officer (Record)

NO. 01.  
DLI-15-01-09.

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